

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**  
**(IB)-860(PB)/2022**

**IN THE MATTER OF:**

State Bank of India

**....Applicant**

**Vs.**

Shri Gulshan Dhingra

**.....Respondent**

**SECTION**

U/s 95(1) IBC

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vibhor Mathur, Mr. Arun Pratap, Mr. Salil,  
Ms. Lipika Sharma, Advs.

For the Respondent : Mr. Amit Dhall, Adv.

For the RP : Mr. Chanchal Dua (in Person)

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel on behalf of Petitioner is present and sought time to file valid AFA of the proposed IRP. In view of this, list the matter on **13.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**